

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

(Video Conference)

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDULA – HON’BLE MEMBER (J)
CORAM: SHRI SATYA RANJAN PRASAD, HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.12.2022 AT 2:00 PM THROUGH VIDEO CONFERENCE**

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|---|-------------------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | Company Petition IB/176/2022 |
| NAME OF THE COMPANY | Gayathri Projects Ltd |
| NAME OF THE PETITIONER(S) | Kunal Conchem Pvt Ltd |
| NAME OF THE RESPONDENT(S) | Gayathri Projects Ltd |
| UNDER SECTION | 9 of IBC |

ORDER

Ld. Counsel for the Operational Creditor and Ld. Counsel for the Corporate Debtor present.

It is brought to the notice of this Adjudicating Authority that the Corporate Debtor herein has been admitted into Corporate Insolvency Resolution Process by this Tribunal vide Order in CP(IB)No.308/2022 Dated 15.11.2022. Therefore, we hereby direct the Operational Creditor to file its claim before the IRP appointed in CP(IB)No.308/2022 and the IRP is directed to receive the claim from the petitioner herein and proceed as per the provisions of the Insolvency & Bankruptcy Code, 2016. Liberty is given to the Operational Creditor herein to approach this Adjudicating Authority in the event if the above matter in CP(IB) No.308/2022 is settled or order of CIRP is set aside as per the provisions of the Code.

With these directions, the Company Petition No.176/2022 is disposed of.

Sd/-

MEMBER TECHNICAL

Sd/-

MEMBER JUDICIAL